

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 1521 of 2012

(Arising out of Order-in-Appeal No. BC/203/M-III/2012-13 dated 31-07-2012 passed by the Commissioner of Central Excise (Appeals), Mumbai-III Commissionerate)

HIND RECTIFIERS LTD

.....Appellant

Lake Road,
Bhandup (W)
Mumbai-400078.

VERSUS

Commissioner of Central Excise – MUMBAI-IIIRespondent

3rd & 4th Floor,
Vardaan Centre
MIDC, Wagle Industrial Estate
Thane (W) – 400604.

APPEARANCE:

Shri Praveen Shetty, Manager-Despatch for the Appellant
Shri N.N. Prabhudesai, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85432/2020

Date of Hearing: 21-02-2020

Date of Decision: 21-02-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The liabilities have been settled in full and discharge certificate has been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John